

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

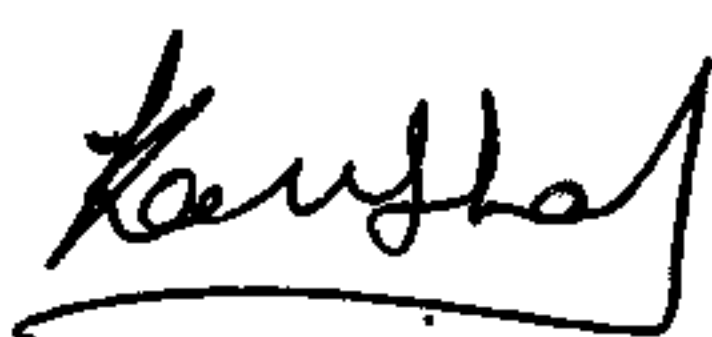

C.P. (I.B) No. 604/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2019**

Name of the Company: Natvarlal M Patel (HUF)
V/s.
Kush Structure Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KAUSHAL H. PATEL, For SHARVIL P. MAJUMDAR	ADVOCATE	PETITIONER	
2.	ANAR PARIKH For Kashyap R Jani	Advocate	Respondent	

ORDER

The parties are represented through their respective learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of the other side.

List the matter on 10.09.2019 (on the request of the Respondent)


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 08th day of August, 2019


MANORAMA KUMARI
MEMBER JUDICIAL